all-India Medical Service but that 1 may not serve the exact purpose which my hon. friend has in view, and I should not like to have mor_e headaches than I already have.

SHRIMATI YASHODA REDDY: May I know as to which are the States which are specifically opposed to this? Is the number of States willing to have this at least near about 50 per cent?

SHRI D. P. KARMARKAR: Andhra Pradesh is one of the fifteen States, and so it is l/15th.

SHRI N. M. LING AM: In view of the fact that salutary proposals seem to founder on the rock of State-uersus-Centre, thereby wrecking Plan schemes, may I know as to what steps Government propose to take in this situation?

SHRI D. P. KARMARKAR: There is nothing that has foundered. There are certain things which are exclusively State matters, given to them by the Constitution.

HELP FOR OCCUPATIONAL THERAPY

*445. SHRIMATI SAVITRY DEVI NIGAM: Will the Minister of HEALTH be pleased to state:

(a) whether Government are taking any steps to help occupational ther apy; and

(b) if so, what are those steps?

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR); (a) Yes, Sir.

(b) (i) In collaboration with the U.N.I.C.E.F, the Government of Bombay (.now Maharastra) and the Bombay Municipal Corporation, the Government of India established in 1955 an All India Institute of Physical Medicine and Rehabilitation in Bombay, which *inter alia* provides training of personnel in the field of Occupational Therapy.

(ii) In collaboration with the State Government and the Bombay Muni-

to Questions

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cipal Corporation a school for Physical Therapy and Occupational Therapy has been established in 1953 at the King Edward VII Memorial Hospital, Bombay.

SHRIMATI SAVITRY DEVI NIGAM: May 1 know whether the hon. Minister thinks it necessary to start such institutions in other parts of the country?

SHRI D. P. KARMARKAR: I should think so.

SHRIMATI SAVITRY DEVI NIGAM: May I know if there is any programme for the training of teachers and personnel for this Occupational Therapy?

SHRI D. P. KARMARKAR: We are now considering our work for the Third Five Year Plan and we shall try to think about this matter also but we shall have to think also about the paucity of funds.

MR. CHAIRMAN: The Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

RESERVATION OF A BOGIE FOR THE CENTRAL Railway Mazdoor Sangh

*441. SHRI BAIRAGI DWIBEDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the railway authorities had reserved a bogie for the President of the Central Railway Mazdoor Sangh to enable him to take delegates from Bombay to Delhi for the annual Indian National Trade Union Congress Session there, without the customary payment of Rs. 70;

(b) whether the General Manager of the Central Railway has received any report in this connection; and

(c) if so, what action has been taken in the matter?

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THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): (a) An additional coach attached to the Pathankot Express leaving Bombay on 22.4.1960 was reserved for the delegates travelling to attend the Indian National Trade Union Congress session at Delhi. As the coach was attached on railway account to clear the additional traffic without reducing the normal accommodation for other passengers, no deposit was required to be made.

(b) Yes. A report was received that some of the passengers in the coach were travelling without tickets.

(c) Fare and excess charges due to the Railways were collected from the persons concerned.

Departmental action is also proposed to be taken against the ticket checking staff at Bombay for not having ensured that the passengers had their proper, journey tickets.

ACTION TAKEN AGAINST THE RAILWAY EMPLOYEES IN CONNECTION WITH THE GENERAL STRIKE IN JULY 1960

*442. SHRI P. RAMAMURTI: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Railway employees against whom action was taken in connection with the Central Government Employees' general strike in July, 1960;

(b) the nature of action taken; and

(c) the nature of the charges against the employees?

THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN): (a) to (c) A statement is laid on the Table of the House.

to *Questions* STATEMENT

The action taken against railway staff in connection with recent strike by a section of Central Government employees is as follows:—

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1. Persons arrested :					
(i) Number of railway em- ployees arrested	7708				
(ii) Number of employees con- victed	527				
	347				
(iii) Number of employees against whom cases are still pending in Courts of Law or with Police.	2829				
2. Number of suspensions :					
 (i) Number of employees ini- tially suspended— 					
Arrested persons	6936				
Others	3879				
TOTAL .	10815				
(ii) Number of employees still under suspension—					
Arrested persons .	3433				
Others	1530				
TOTAL	4963				
3. Number removed/dismissed from service :					
Number of employees re- moved/dismissed-					
(i) Following conviction .	476*				
(ii) Following departmental action	2				
TOTAL	478				
*Excludes 48 who were initially	dismissed.				

*Excludes 48 who were initially dismissed following conviction and then reinstated on review.

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4. Ni m	umber of em nor punishm	pioyee enis :	is awai	rded	
(i)		64			
(ii)	Following departmental				
•	action	•	•	•	314
	Тот	AL.	•		378

5. Number of staff served with notices of termination of service :

(i) Number of temporary em-	
ployees and apprentices	
initially served with notices	
for termination of service .	2325